

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-61/14(ND)/17

In the matter of
Kay International Ltd

....PETITIONER

SECTION :
Under Section 14 (1)

Order delivered on 23.1.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Ravi Sharma, Co. Secretary

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Learned Counsel for the petitioner is present. Heard the matter.

Order reserved.

—Sd—
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
23.1.2018